

(ii) (a) Annual Report of the Hindustan Housing Factory Limited New Delhi, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company. [Placed in Library, see No. LT-2178/63].

ANNUAL REPORT OF HINDUSTAN AIRCRAFT LIMITED AND COMMENTS OF AUDITOR GENERAL THEREON.

The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah): I beg to lay on the Table a copy of Annual Report of the Hindustan Aircraft Limited, Bangalore for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-2179/63].

THIRTEENTH REPORT OF UPSC AND MEMORANDUM THEREON

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): I beg to lay on the Table a copy each of the following papers (English and Hindi Versions) under article 323(1) of the Constitution:—

- (i) Thirteenth Report of the Union Public Service Commission for the period of 1st April, 1962 to 31st March, 1963.
- (ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice in the case referred to in the above Report. [Placed in Library, see No. LT-2180/63].

NOTIFICATION UNDER CUSTOMS ACT, AND CENTRAL EXCISES AND SALT ACT.

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table:—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. No. 1859 dated the 7th December, 1963.

(ii) G.S.R. No. 1880 dated the 9th December, 1963. [Placed in Library, see No. LT-2181/63].

(2) a copy of Notification No. G.S.R. 1860 dated the 7th December, 1963, making certain further amendments to the Customs and Central Excise Duties Export Draw-back (General) Rules, 1960, under section 159 of the Custom Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-2182/63].

(3) a copy of the Central Excises (Twenty-ninth Amendment) Rules, 1963 published in Notification No. G.S.R. 1843 dated the 30th November, 1963, under section 38 of the Central Excises and Salt Act, 195. [Placed in Library, see No. LT-2183/63].

ANNUAL REPORTS OF AIR-INDIA AND IAC

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 37 read with sub-section (4) of section 15 of the Air Corporations Act, 1953:—

- (1) Annual Report of the Air India along with the Annual